

SPECIAL BENCH ITEM NO. 128

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CA No. 122/2019, CA No. 144/2019 IN TP No. 13/ALD/2016, CP No. 22/ND/2013

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th March,
2023, 02:30 pm**

NAME OF THE COMPANY	SEEMA SAXENA & OTHERS V/S PIONEER POWER & ENGINEERING PVT LTD
UNDER SECTION	397/398 OF COMPANIES ACT 1956

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Kunal Ravi Singh, Adv.

: For the Applicant in CA No. 122/2019 & Res in CA No. 144/2019

None : *For the Respondent*

ORDER

Ld. Counsel for the applicant present and none for the respondent.

Accordingly, the matter be adjourned to 5th April, 2023.

Last opportunity is granted to the respondent for filing reply, failing which,
their right to file reply will be struck off and proceeding shall continue.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Harnam Singh Thakur)
Member (Judicial)**

13th March, 2023

*Bipul Kumar Tiwari
(Stenographer)*